

[Translation]

New Schemes for Fishery Development

3130. SHRI SHIVRAJ SINGH CHAUHAN :
SHRIMATI SHEELA GAUTAM :

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the new schemes sanctioned during the current year for the fishery development, State-wise; and

(b) the assistance provided to each State under these schemes?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b). No new schemes have been sanctioned during the current year for fishery development in the country. However, the following major schemes on fisheries implemented during the eighth Five Year Plan are being continued in the current year (1996-97) :

- (i) Fishery Harbour Facilities at Major Ports.
- (ii) Landing & Berthing facilities for Fishing Craft at Minor Ports.
- (iii) Development of Freshwater Agriculture.
- (iv) Integrated Brackishwater Fish Farm Development.
- (v) Development of Coastal Marine Fisheries.
- (vi) Welfare of Fishermen.
- (vii) Assistance for Strengthening Fish Marketing.
- (viii) Enforcement of Marine Fishing Regulations Act & Resource Enhancement by Artificial Reefs.
- (ix) Fishery Training & Extension.
- (x) World Bank assisted Shrimp & Fish Culture Project.

A statement showing the assistance provided to the State Governments under the fishery schemes during 1995-96 is enclosed.

STATEMENT

S.No	Name of the State/Union Territory	Assistance given under Fisheries Schemes during 1995-96 (Rs. lakh)
1	2	3
1.	Andhra Pradesh	359.78
2.	Assam	26.20
3.	Bihar	54.10
4.	Goa	5.19

1	2	3
5.	Guajrat	692.94
6.	Haryana	66.25
7.	Himachal Pradesh	32.21
8.	Jammu & Kashmir	44.40
9.	Karnataka	268.24
10.	Kerala	963.34
11.	Madhya Pradesh	201.04
12.	Maharashtra	316.49
13.	Manipur	44.87
14.	Meghalaya	56.00
15.	Mizoram	5.93
16.	Nagaland	33.00
17.	Orissa	183.81
18.	Punjab	51.50
19.	Rajasthan	34.00
20.	Sikkim	5.00
21.	Tamil Nadu	1055.13
22.	Tripura	23.52
23.	Uttar Pradesh	213.00
24.	West Bengal	589.74
25.	A & N Island	5.34
26.	Daman & Diu	13.42
27.	Lakshadweep	0.83
28.	Pondicherry	127.96

[English]

Problems of Indo-Bangladesh Border Residents

3131. SHRI AJAY CHAKRABORTY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the problems being faced by the residents of Indo-Bangladesh border at North 24, Parganas district of West Bengal due to the barbed wire fencing at a distance away from the zero points of the border; and

(b) if so, the details in this regard and the steps being taken to solve their problems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Roads and Barbed wire fence are being constructed leaving a minimum distance of 150 yards from the zero-line on the Indo-Bangladesh border, as no defensive work within 150 yards on either side of the border can be undertaken as per the Joint Indo-Banga Bangladesh Guidelines for Border Authorities, 1975.

Government is aware of the apprehensions voiced by some of the people whose land (homestead and/or agricultural) falls between the road/fence and the zero-line. Due care has been taken to avoid undue difficulties by providing, inter alia, gates at appropriate sites to facilitate movement of the concerned people thereby enabling them to cultivate, harvest and reside between the road/fence and the zero-line.